

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 100/3286/2015

New Delhi, this the 21st day of December, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)

Hon'ble Mr. P. K. Basu, Member (A)

Shri Baljeet, Ex-Driver,
East Vinod Nagar Depot,
Delhi Transport Corporation, Delhi,
S/o. Sh. Ramcharan, Aged 32 yrs,
R/o. 47 T, Huts Block-28,
Kasturba Nagar, Shahdara,
Delhi-110 032.

.....Applicant

(Argued by : Mr. N. Gautam with Ms. Swati Gautam,
Advocates)

Versus

1. The Chairman-cum-MD,
Delhi Transport Corporation,
DTC Hqrs, I.P. Estate, New Delhi – 110 002.
2. The Regional Manager (East),
Nand Nagri Depot,
Through CMD-DTC, DTC Hqrs., I.P. Estate,
New Delhi-110 002.
3. The Depot Manager,
East Vinod Nagar Depot,
D.T.C., New Delhi-110 091.
4. The Commissioner Transport,
Transport Department,
Govt. of N.C.T. of Delhi,
5/9, under Hill Road, Delhi-110 054. ..Respondents

(Argued by : Mr. Ajesh Luthra, Advocate)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

Arguments heard.

Vide separate detailed judgment of even date, rendered
in the main case of **Davender Singh Vs. DTC & Ors.**, in O.A
bearing No.100/888/2015, the instant O.A has also been
partly allowed in the same manner and terms of the judgment

dated 26.10.2016, passed in the case of **Hari Om Singh Vs. DTC & Ors** in O.A No.100/2351/2015, by this Tribunal. However, the parties are left to bear their own costs.

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)
21.12.2016

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